

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

IA 2768/2022 in C.P. (IB)/4738(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **31.10.2023**

NAME OF THE PARTIES: **PLASTIBLENDS INDIA LTD V/s NEO CORP**
INTERNATIONAL LTD

Section 9 of the Insolvency and Bankruptcy Code, 2016 and Application
under any other provisions- IBC Sec 66(1)

ORDER

IA 2768/2022

- 1) None present for the Applicant when the matter is called out. Mr. Rohan Agrawal, Ld. Counsel for the Respondent No. 2 is present. None present for the Respondent No. 1, **Madhya Pradesh Industrial Development Corporation Limited** also, when the matter is called out.
- 2) There seems to be no Affidavit in Reply from the side of **Madhya Pradesh Industrial Development Corporation Limited**. In that view of the matter, the Registry is directed to sent copies of the orders of this Bench dt. 18.09.2022 and 25.08.2023, to the Chairman cum Managing Director of **Madhya Pradesh Industrial Development Corporation Limited** with the

direction to ensure compliance of these orders. The noticee may note that failure to comply may constrain this Bench to initiate contempt proceedings. The Applicant may also serve these orders independently to the Chairman's Office.

3) Stand over to 04.12.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare